

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 29th day of May, 2001.

Original Application No. 616 of 1994.

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Umesh Chandra Sahu S/o Sri Unkar Nath Sahu,
Resident of 85/61, Pura Dhaku, Kydganj,
Allahabad.

(Sri Rakesh Verma, Advocate)

..... Applicant

Versus

1. The Union of India through the Secretary, Ministry of Defence, D.H.Q. Post Office, New Delhi.
2. The Chief of the Air Staff, Vayu Bhawan, New Delhi.
3. The Air Officer Commanding, Air Force Station, Bamrauli, Allahabad.

(Sri Ashok Mohiley, Advocate)

..... Respondents

ORDER (U_r_a_l)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

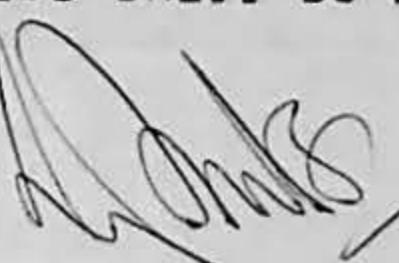
By this OA under Section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for quashing the selection of the candidates for appointment as Seasonal Anti-Malaria Laskar. He has also prayed for a direction to the respondents to make fresh selection after due publicity for determining the age as per Annexure-A-7. The aforesaid claim of the applicant is based on his working as Seasonal



Anti Malaria Laskar on daily wages from 12-6-1991 to 1993. A certificate has been filed as Annexure-A-5 which shows that the applicant worked in the year, 1993 from 7-6-1993 to 14-11-1993.

2. During the pendency of this OA the Central Govt. has issued a scheme known as Seasonal Anti Malaria Laskar (Grant of Temporary Status & Regulation) Scheme, 1997. The scheme provides many benefits to those who served on daily wages as Anti-Malaria Laskar. The claim of the applicant has not been examined by the respondents in the light of this scheme. In the circumstances, in our opinion, ends of justice shall be better served if the applicant is given liberty to make representation before respondent no.3, Air Officer Commanding, Air Force Station, Bamrauli to consider his claim in the light of the scheme mentioned above.

3. The OA is accordingly disposed of finally with the liberty to the applicant to make representation within a month. If the representation is so filed, it shall be considered and decided by respondent no.3 in the light of the scheme, 'Seasonal Anti Malaria Laskar (Grant of Temporary Status & Regulations) Scheme, 1997 by a reasoned order within three months from the date of supply of a copy of this order. There shall be no order as to costs.



Member (A)



Vice Chairman

Dube/